

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:44
ANSWERED ON:24.02.2011
IMPLEMENTATION OF MGNREGS
De Dr. Ratna;Sharma Shri Jagdish

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether forged job cards, fake muster rolls, fake names of labourers, pilferage/misappropriation of allocated funds and other irregularities have been reported in the implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) programme;
- (b) if so, the details of the complaints received/brought to the notice of the Government and the follow-up action taken thereon during each of the last three years and the current year;
- (c) the details of the Central funds released, available and utilised under the programme during the above period;
- (d) the details of assets created, employment generated and beneficiaries provided jobs under the scheme, State-wise; and
- (e) the mechanism available to monitor the implementation of the programme in letter and spirit?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI VILASRAO DESHMUKH)

(a) to (e): A statement is laid on the Table of the House.

Statement as referred to in reply to Lok Sabha Starred Question No. 44 for answer on 24.2.2011.

(a): Yes, Sir.

(b): A total of 1327 complaints up to 31.3.2010 and 492 complaints during the current year, (up to 11.2.2011) regarding irregularities of all types in the implementation of Mahatma Gandhi NREGA have been received in the Ministry. As implementation of the Act is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act, all complaints received in the Ministry are forwarded to the concerned States for taking appropriate action as per law. In complaints of serious nature, the Ministry deputed National Level Monitors to investigate the complaints. Reports of the NLMs are shared with the concerned State Governments for taking corrective action.

(c): Details are as under.

(Rs. in crores)

Year	Central funds released	Total available funds	Funds utilized
2007-08	12610.39	19305.81	15856.89
2008-09	30000.00	37397.06	27250.10
2009-10	33506.61	49579.19	37905.23
2010-11	32177.04	47970.65	23238.58

(as on 22.2.11) (up to January, 11) (up to January, 11)

(d): State-wise details are given in the Annexure I, II and III.

(e): To monitor the implementation of the programme, the following mechanism is available.

(i) ICT based MIS has been made operational to make data available to public scrutiny including Job cards, Muster rolls, Employment demanded and allocated, number of days worked, shelf of works, Funds available/spent and funds released to various implementing agencies, Social Audit findings, registering grievances and generating alerts for corrective action.

(ii) Payment of wages to MGNREGA workers has been made mandatory through their accounts in Banks/Post Office to infuse transparency in wage disbursement.

(iii) Rolling out Biometric based ICT enabled real time transactions of MGNREGA workers to eliminate fake attendance and false

payments.

(iv) Periodic reviews in the Performance Review Committee meetings held on quarterly basis. State specific reviews are also undertaken

(v) Independent Monitoring and verification by National Level Monitors and Eminent Citizens.

(vi) Visit by members of Central Employment Guarantee Council.

(vii) State and district level Vigilance and Monitoring Committees have been set up.